

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....
New Delhi, the 20th May, 1980.

NOTIFICATION
INCOME TAX

No.3357(F.No.398/10/80-ITCC) : In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Rashiklal Biswas, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Rashiklal Biswas takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

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AUTHORISED FOR ISSUE

No.CC/ITCC/3168/935/RSP/80.

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ASSISTANT DIRECTOR OF INSPECTION (RS&P).

* SHARMA *
4/6/80.